

**BFFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, PRINCIPAL BENCH, NEW DELHI**

M.A. NO. 50 OF 2025

IN

ORIGINAL APPLICATION NO. 684 OF 2024

IN THE MATTER OF:

Nassurudin

...Applicant

Versus

State of U.P. & Ors.

...Respondents

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THROUGH

DATE: 25.08.2025

PLACE: NEW DELHI



STHAVI ASTHANA
ADVOCATE FOR RESPONDENT NO. 2,
C-9, SECTOR 50, NOIDA,
UTTAR PRADESH-201303
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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
M.A. NO. 50 OF 2025

IN
Original Application No. 684 of 2024



IN THE MATTER OF:

Nassurudin

...Applicant

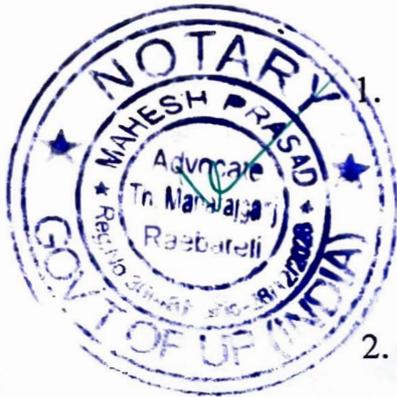
Versus

State of U.P. & Ors.

...Respondents

**RESPONSE AFFIDAVIT ON BEHALF OF THE RESPONDENT
NO.-2, UTTAR PRADESH POLLUTION CONTROL BOARD**

I, Jagdamba Prasad Maurya, S/o Darbari Lal Maurya, aged about 56 years, presently posted as the Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter referred to as UPPCB) at Rae Bareilly do hereby solemnly affirm and state on oath as under:



1. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.
2. That upon considering the present matter this Hon'ble Tribunal vide its order dated 11.07.2025 has directed the Respondent No.2 to file its additional response.
3. That in compliance of Hon'ble Tribunal order dated 11.07.2025 the authorized officers of Regional Office of UPPCB, Raebareilly has inspected M/s Kayum Ent Udyog, Village-Aamkol, Tehsil Sadar, District-Sultanpur on 12.08.2025.

[Signature]

NOTARY

A true copy of the inspection report is annexed here to and marked as Annexure no. 1 of this response.

4. That at the time of the inspection the location of the brick kiln was found as per zila panchayat guideline effective at the time of brick kiln establishment.
5. That at the time of inspection the brick kiln was found closed due to off season. As per the records of Regional Office, U.P. Pollution Control Board, Raebareli, earlier CTE was issued to brick kiln in the year 1997 and consent for operation of the brick kiln was issued till 31.07.2024. Currently consent is valid for the period up to 31.07.2029.

A true copy of the copy of the consent order is annexed hereto and marked as Annexure no. 2.

6. That in compliance with the conditions of the consent issued, the brick kiln has provided the stack monitoring report done by the authorized laboratory in the month of April, 2025. According to the said stack monitoring report, the value of Particulate matter in the stack emission during the operation of the brick kiln was found to be 232.5 mg/nm³, which is in accordance with the prescribed standards of 250 mg/nm³.

A true copy of the analysis report is annexed hereto and marked as Annexure no. 3.

7. That the said brick kiln was not found to be converted to the zig-zag technology at present. The time limit for converting brick kilns to zig-zag system has been extended till 30.06.2026 through

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NOTARY

notification number-GSR 70 (E) dated-22.01.2025 issued by the Ministry of Environment, Forest and Climate Change, Government of India for brick kilns not located within 10 km radius of non-attainment cities, National Capital Region and other areas except critically polluted areas. District Sultanpur is currently not covered in non-attainment city/National Capital Region/critically polluted area.

A true copy of the notification is annexed hereto and marked as Annexure-4.

8. That directions have been issued to the brick kiln vide office letter No. 331/OA-6844/2024/2025-26 dated 29.07.2025 that the brick kiln should be operated only after converting it into zig-zag within the stipulated time period.

A true copy of the letter dated 29.07.2025 is annexed hereto and marked as Annexure-5.

9. That the above response on behalf of the Uttar Pradesh Pollution Control Board is being submitted before this Hon'ble Tribunal for kind perusal and consideration.

DEPONENT

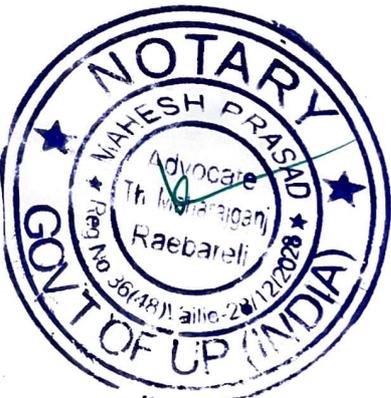
VERIFICATION:

Verified at Rae Bareilly on this 23rd day of August, 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

Solemnly Affirmed before me by
Shri _____
identified by Shri _____
whom is Personally known to me as _____
_____ or in my Office on _____
the Contents of this has been read over and
understood by the Deponent Disst-Raebareilly

DEPONENT

[Handwritten signature]



मैसर्स कय्यूम ईट उद्योग (पार्टनर श्री नूर आलम), ग्राम-आमकोल, तह0-सदर, जनपद-सुल्तानपुर के विरुद्ध मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Misc application in disposed of cases no-50/2025 in O.A. no-684/2024 नसरुद्दीन बनाम स्टेट ऑफ यू0पी0 में दिनांक-11.07.2025 को पारित आदेश के अनुपालन में जाँच आख्या।

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित Misc application in disposed of cases no-50/2025 in O.A. no-684/2024 नसरुद्दीन बनाम स्टेट ऑफ यू0पी0 में मा0 अधिकरण द्वारा पारित आदेश दिनांक-11.07.2025 का सन्दर्भ ग्रहण करने का कष्ट करें। जो कि मैसर्स कय्यूम ईट उद्योग, ग्राम-आमकोल, तह0-सदर, सुल्तानपुर से सम्बन्धित है। जिसके सुसंगत अंश निम्नवत हैं-

".....1. In compliance of order dated 28.04.2025, reply dated 04.07.2025 has been filed by UPPCB.

2. We have gone through the reply and we find that the relevant grievances raised by the applicant in the original application have not been responded to by UPPCB. UPPCB has not looked into the question as to when CTE/CTO was granted to the brick kiln in question by UPPCB and whether the brick kiln in question conforms to the siting criteria applicable to it. Relevant documents have also not been enclosed with the report filed by UPPCB.

3. Respondent no. 2-UPPCB is directed to file additional response with reference to the above mentioned aspects."

माननीय अधिकरण द्वारा पारित आदेश दिनांक-11.07.2025 के अनुपालन में ईट भट्ठा मैसर्स कय्यूम ईट उद्योग, ग्राम-आमकोल, तह0-सदर, जनपद-सुल्तानपुर का पुनः निरीक्षण अघोहस्ताक्षरकर्ताओं द्वारा दिनांक-12.08.2025 को किया गया। निरीक्षण के समय ईट भट्ठा प्रतिनिधि के रूप में पार्टनर श्री नूर आलम उपस्थित रहे। निरीक्षण के समय ईट भट्ठा ऑफ सीजन होने के कारण संचालन में नहीं पाया गया। निरीक्षण आख्या निम्नवत है-

(i) उक्त ईट उद्योग सुल्तानपुर शहर से लगभग 07 किमी0 दूर फैजाबाद-सुल्तानपुर मार्ग पर ग्राम-आमकोल में स्थापित है। ईट भट्ठे का अक्षांश, देशान्तर क्रमशः 26.318992, 81.104834 है।

(ii) उपस्थित प्रतिनिधि के अनुसार ईट भट्ठे की स्थापना वर्ष 1997-98 में की गयी थी।

(iii) ईट भट्ठे की स्थापित क्षमता 23 पाया लगभग 25000 ईट/दिन उत्पादन की है। ईट भट्ठे में गैसीय उत्सर्जकों के निस्तारण हेतु भूतल से लगभग 115 फीट ऊँची चिमनी स्थापित पायी गयी। परन्तु प्लेटफार्म और सीढ़ी स्थापित नहीं पायी गयी। निरीक्षण के समय चिमनी से सम्बद्ध ट्रेन्च में पकी हुई ईट भरी हुई पायी गयी।

(iv) ईट भट्ठों के चारों दिशाओं की स्थिति निम्नवत है-

- पूरब दिशा में लगभग 80 मीटर की दूरी पर फैजाबाद-सुल्तानपुर मार्ग तत्पश्चात लगभग 450 मीटर तक कृषि भूमि।
- पश्चिम दिशा में लगभग 500 मीटर तक कृषि भूमि।
- उत्तर दिशा में लगभग 200 मीटर तक कृषि भूमि तत्पश्चात लगभग 250 मीटर पर ग्राम-आमकोल की आबादी लगभग 40-45 घर (लगभग 200-225 व्यक्ति)।
- दक्षिण दिशा में लगभग 300 मीटर तक कृषि भूमि तत्पश्चात ग्राम-आमकोल की आबादी लगभग 80-100 घर (लगभग 400-500 व्यक्ति) स्थित है।

(v) ईट भट्ठा स्थल स्थापना वर्ष 1997-98 के समय प्रभावी जिला पंचायत की उपविधियों के अनुरूप पाया गया। जिसके अनुसार "आबादी, सार्वजनिक इमारत, अस्पताल, विद्यालय ऐसी इमारतें अथवा स्थल जो

ज्वलनशील पदार्थ एकत्र करने के प्रयोग में लाए जाते हैं ईट भट्ठा, टाइल्स अथवा खपड़ा चूना व सुर्खी 200 मीटर की दूरी के अन्दर न बनाया न फूका जाएगा, न ही बनवाया या फुंकवाया जाएगा।" (संलग्नक-1)

(vi) ईट भट्ठे पर वर्तमान में प्रभावी वर्ष 2012 में जारी उ0प्र0 ईट भट्ठा (स्थापना हेतु स्थल मापदण्ड) नियमावली, 2012 प्रभावी नहीं है। वर्ष 2012 की नियमावली के बिन्दु 07 के अनुसार "परन्तु यह कि कोई ईट भट्ठा, जो पूर्व में स्थापित/प्रचालन में था किन्तु विगत सत्र में प्रचालन में नहीं था, प्रचालन करना या नाम/स्वामित्व परिवर्तन करना चाहता है और उसके पास वायु (प्रदूषण निवारण एवं नियन्त्रण) अधिनियम, 1981 और जल (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1974 के अधीन विधिमान्य अनुमति है, उसे प्रचालित कर सकता है।" (संलग्नक-2)

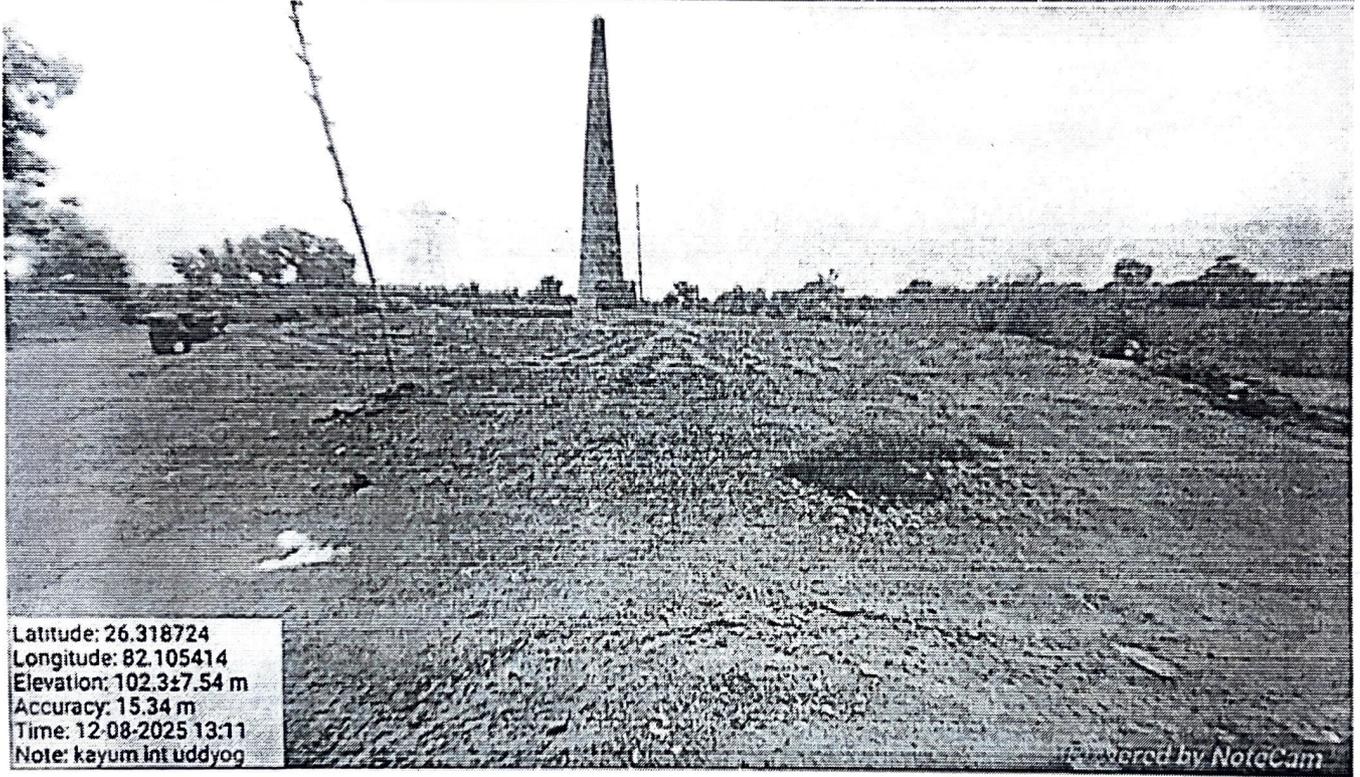
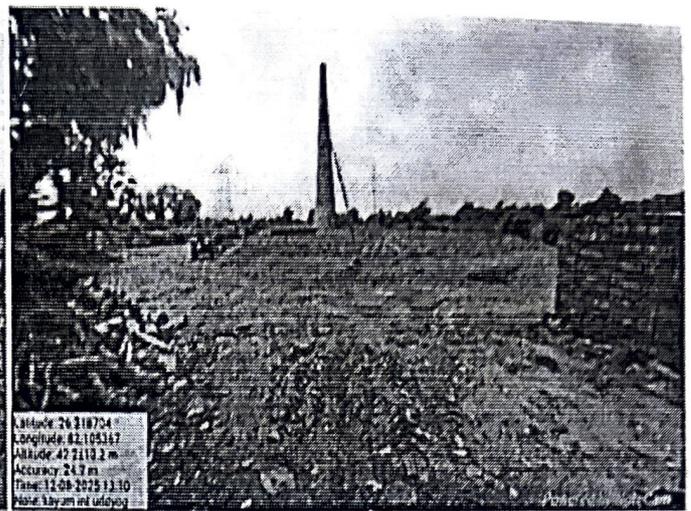
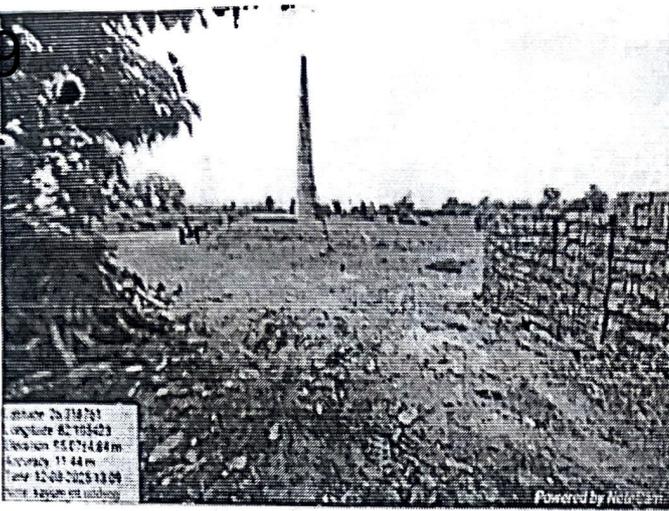
(vii) क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, रायबरेली के अभिलेखानुसार ईट भट्ठे को स्थापना हेतु अनापत्ति प्रमाण पत्र संख्या-1352/NOC/Nov.-97-98 दिनांक-19.12.1997 एवं संचालन हेतु पूर्व में नियमानुसार सहमति (जल/वायु) 31.07.2024 तक तथा वर्तमान में 31.07.2029 तक की अवधि हेतु निर्गत है। (संलग्नक-3)

(viii) ईट भट्ठे द्वारा निर्गत सहमति की शर्तों के अनुपालन में माह अप्रैल, 2025 में अधिकृत प्रयोगशाला से करायी गयी स्टैक मॉनिटरिंग रिपोर्ट उपलब्ध करायी गयी है। जिसके अनुसार ईट भट्ठा संचालन के दौरान चिमनी उत्सर्जन में Particulate matter की मात्रा 232.5 mg/nm^3 पायी गयी है। जो निर्धारित मानकों 250 mg/nm^3 के अनुरूप है। (संलग्नक-4)

(ix) ईट भट्ठा वर्तमान में जिग-जैग पद्धति में परिवर्तित नहीं पाया गया। ईट भट्ठों को निर्धातर समयावधि में जिग-जैग में परिवर्तित कर ही संचालित किए जाने हेतु इस कार्यालय के पत्र संख्या-331/OA-6844/2024/2025-26 दिनांक-29.07.2025 के माध्यम से निर्देशित किया गया है। (संलग्नक-5)

(x) ईट भट्ठों को जिग-जैग पद्धति में परिवर्तित करने के क्रम में अवगत कराना है कि नॉन अटेनमेन्ट शहरों के 10 किमी0 की परिधि में स्थित ईट भट्ठों, राष्ट्रीय राजधानी क्षेत्र एवं क्रिटकली प्रदूषित क्षेत्रों को छोड़कर अन्य क्षेत्रों के लिए पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा जारी अधिसूचना संख्या-जी0एस0आर0 70 (ई) दिनांक-22.01.2025 के माध्यम से ईट भट्ठों को जिग-जैग पद्धति में परिवर्तित करने की समय सीमा दिनांक-30.06.2026 तक बढ़ायी गयी है। जनपद सुल्तानपुर वर्तमान में नॉन अटेनमेन्ट शहर/राष्ट्रीय राजधानी क्षेत्र/क्रिटकली प्रदूषित क्षेत्र में आच्छादित नहीं है। (संलग्नक-6)

निरीक्षण के समय लिए गए फोटोग्राफ्स निम्नवत हैं-



उपरोक्तानुसार अवगत कराना है कि ईट भट्ठे की स्थापना निरीक्षण के समय उपस्थित ईट भट्ठा प्रतिनिधि एवं अभिलेखों के अनुसार वर्ष 1997-98 में की गयी थी। तत्समय ईट भट्ठा जिला पंचायत की उपविधियों के अनुसार स्थापित किया जाना प्राविधानित था। नियमानुसार ईट भट्ठे पर वर्तमान में प्रभावी वर्ष 2012 में जारी उ0प्र0 ईट भट्ठा (स्थापना हेतु स्थल मापदण्ड) नियमावली, 2012 प्रभावी नहीं है। ईट भट्ठे को राज्य प्रदूषण नियन्त्रण बोर्ड से स्थापना हेतु अनापत्ति प्रमाण पत्र एवं वर्तमान में संचालन हेतु नियमानुसार सहमति (जल/वायु) 31.07.2029 तक की अवधि हेतु निर्गत है। ईट भट्ठे के निरीक्षण के समय ईट भट्ठा स्थापना स्थल तत्समय प्रभावी जिला पंचायत की उपविधियों के अनुरूप पाया गया।

(Handwritten signature)
12/08/25
(मनीष त्रिपाठी)
वैज्ञानिक सहायक

(Handwritten signature)
12/08/25
(दीपक मेहरा)
सहायक पर्यावरण अभियन्ता

क्षेत्रीय अधिकारी महोदय,

(Handwritten signature)
12/08/25



Uttar Pradesh Pollution Control Board
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : ORANGE

Application Id : 27607120

218269/UPPCB/Raebareilly(UPPCBRO)/CTO/both/SULTANPUR/2024

Date: 23/09/2024

To,

M/s

QAYYUM ENT UDYOG

VILL AAMKOAL SADAR SULTANPUR,SULTANPUR,228118

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to QAYYUM ENT UDYOG located at VILL AAMKOAL SADAR SULTANPUR,SULTANPUR,228118. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA QAYYUM ENT UDYOG granted for the period from 05/08/2024 to 31/07/2029 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Brick-25000 Number/day	25000	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1	Septic Tank	
Industrial	0	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

i) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Brick Stack	Coal agriculture Residue 4.0 Ton/day	1	Particulate Matter	Approx 30 Meter above ground level

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	Brick Stack	Particulate Matter	As Per norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of

in this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

On the basis of observations made in inspection report of M/s QAYYUM ENT UDYOG VILL AAMKOAL SADAR SULTANPUR, SULTANPUR, 228118 recommended for grant of conditional consent (Air/water) with following special conditions:-

- 1- Brick kiln shall ensure adequate plantation and proper green belt around the premises.
- 2- Brick kiln shall obtain prior approval before making any modification in product/process/fuel/plant machinery. Failing which consent would be deemed rejected.
- 3- Brick kiln shall abide by directions given by Hon'ble Supreme Court, High Court, National Green

Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.

- 4- Brick kilns shall be converted to zig zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making within a period of two years
- 5- Brick kiln shall not use hazardous waste like spent organic solvent, oily residue, pet coke, filter press cake, and other wastes like plastic, rubber, leather cutting etc.
- 6- All brick kilns shall use only approved fuel such as Piped Natural Gas coal, fire wood and or agricultural residues Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.
- 7- Brick kilns shall construct permanent facility (port hole and platform) as per the norms or design laid down by the Central Pollution Control Board for monitoring of emissions.
- 8- Brick kilns shall follow process emission fugitive dust emission control guidelines as prescribed by concerned State Pollution Control Boards/Pollution Control Committees.
- 9- The ash generated in the brick kilns shall be fully utilized in-house in brick making.
- 10- All necessary approvals from the concerned authorities including mining department of the concerned State or Union Territory shall be obtained for extracting the soil to be used for brick making in the brick kiln.
- 11- The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks are paved roads.
- 12- Vehicles shall be covered during transportation of raw material/bricks"
- 13- Brick kiln shall provide permission to this office issued by Zila Panchayat and Mining Department within three month from date of issue of this consent to operate.
- 14- Brick kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
- 15- The brick kiln should ensure full compliance of prescribed emission standards as notified by Ministry of Environment and forest, Government of India via serial no. 74 of Schedule-I in notification no. GSR 543(E) dated 22-07-2009 issued under Environment (Protection) Rules, 1986.
- 16- The brick kiln should comply the notification issued under the Environment (Protection) Act. 1986
- 17- The brick kiln should installed lighting arrestor as per the PWD norms or any other standard design for brick kiln to avoid the damage to stack caused due to lighting attack.
- 18- Compliance report of this consent order must be sent to this office within two months.
- 19- Ash content should be used for low lying land filling in a scientific manner.
- 20- The brick kiln should regularly operate and maintain Air Pollution Control System (APCS) so that it meet stipulated emission standard.
- 21- Stack emission monitoring test should be carried out from Environment (Protection) Act. 1986 approved laboratory/NABL laboratory by the brick kiln and submit monitoring report to the Board within two months.
- 22- Proposal of Zig-zag technology should be submitted as earliest with time bound program.
- 23- The Brick Kiln should be paved with the bricks to minimize the fugitive dust emissions from the Brick Kiln operations.
- 24- The Brick kiln fine dust not to accumulate all around the Brick kilns.
- 25- Unit is directed to make provision of Rain Water Harvesting & Ground Water Recharging.
- 26- Unit is directed to Pucca arrangement for workers regarding water supply and provide hygienic sanitation facility ensuring ODF.
- 27- Unit will develop green belt all around the campus of Brick kiln.
- 28- Proper water supply arrangement will be made by the unit to the workers for domestic activities.
- 29- Proper record regarding water consumption for suppression of dust around the Brick Kiln will be maintained by the unit.
- 30- If any adverse order issued from Hon'ble Court or Head Office Regarding suitability of site. Then the operation of brick kiln shout is closed.
- 31- If any balance fees found, it will have to be paid by brick kiln in future.

- 32- The condition of the confirmation that the found complaint was, then consent order itself will be automatically canceled.
- 33- If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring compliance and after revocation of the closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.
- 34- This consent will be effective and valid only after the revoke of the closure order dated 15-07-2021 issued to Brick kiln by State Board.
- 35- The brick kiln should comply all above conditions failing which the above consent shall automatically stand revoked. The board has the right to modify any conditions & when required in compliance with any change in environmental guidelines and Hon'ble courts orders passed time to time.
- 36- It will be mandatory for the industry to submit the Balance Sheet certified by a Chartered Accountant to this office within 2 months of receipt of consent.
- 37- That the Brick kilns shall comply the order dated 8-4-2022 passed by Hon'ble Supreme court in writ petition no. 18213/2021 NCR Brick kilns Association vs. Central Pollution Control Board and others and notification dated 22-2-2022 issued by Ministry of Environment Forest And Climate Change.
- 38- The Brick Kilns shall also comply the orders passed by Hon'ble Supreme court, Hon'ble High court and Hon'ble N.G.T. pertaining to brick kilns.
- 39- This consent will be valid only as per the final orders passed by the Hon'ble NGT in the Original Application number-684/2024 filed in the Hon'ble NGT against the brick kiln.

PRADEEP KUMAR
VISHWAKARMA
 Digitally signed by PRADEEP
 KUMAR VISHWAKARMA
 Date: 2024.09.23 14:04:43
 +05 Regional Officer

Copy to:

Chief Environment Officer (S), U.P. Pollution Control Board, TC-12V, Vibhuti Khand, Gomti Nagar,
 Lucknow.

PRADEEP KUMAR
VISHWAKARMA
 Digitally signed by PRADEEP
 KUMAR VISHWAKARMA
 Date: 2024.09.23 14:05:03
 +05 Regional Officer



ENVIRO TECH SERVICES PVT. LTD.

An Analytical Laboratory

(A GOVERNMENT APPROVED LAB)

Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghazlabad (U.P.) - 201001

email: etslab2012@gmail.com | Website: www.etslab.in | Ph: 9911516076, 8130255461



TC-15390

TEST REPORT

TEST REPORT NO: ETS/2051-1/04/2025 ULRNO TC153902500020511F DATE OF REPORT: 12 04 2025

STACK EMISSION MONITORING AND ANALYSIS REPORT

Name And Address of Customer : M/S. KAYYUM ENT UDYOG
VILLAGE-AAMKOL, TEHSIL- SADAR,
DISTT. - SULTANPUR(UP)

Date Of Sampling : 07.04.2025
Analysis Start Date : 09.04.2025
Analysis End Date : 12.04.2025
Duration Of Sampling : 30 MIN
Sample ID No. : 2051-1
Sampling Done By : ETS STAFF
Sampling Method : ETS/STP/ STACK-01
Stack Attached To : BRICK KILN STACK
Capacity Of Stack : 23.0 PAYA
Quantity Of Fuel Used : 4.5 TPD
Type Of Fuel Used : COAL
Stack Height Above Ground : 33.52 MTR.
Stack Dia At The Top : 1540.0 MM
Material Of Construction : BCC
Attached APCS : GRAVITY SETTLING CHAMBER
Normal Operating Schedule : NORMAL
Ambient Temperature : 38°C
Flue Gas Temperature : 99.1°C
Velocity Of Flue Gases : 2.45 MTR./SEC.
Quantity Of Emission Discharged : 13123.2 m³/hr

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters	mg/Nm ³	232.5	250	IS-11255 (Part-1)

*****End of Test Report*****



For Enviro Tech. Pvt. Ltd.

AUTHORIZED SIGNATORY

Formal No ETS/LAB/TR-05, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019 (Quality Manager)

Note:-

1. Test reports without ETS LAB Hologram are not issued by our laboratory.
2. The results indicated only refer to the tested samples and listed applicable parameters.
3. No complaint will be entertained if received after 7 days of issue of test report.
4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
6. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.





भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-23012025-260395
CG-DL-E-23012025-260395

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (I)
PART II—Section 3—Sub-section (I)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 41]

नई दिल्ली, बुधवार, जनवरी 22, 2025/माघ 2, 1946

No. 41]

NEW DELHI, WEDNESDAY, JANUARY 22, 2025/MAGHA 2, 1946

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 22 जनवरी, 2025

सा.का.नि. 70(अ).— केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) नियम, 1986 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात्:-

- (1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) नियम, 2025 है।
- (2) ये राजपत्र में उनके प्रकाशन की तारीख को प्रवृत्त होंगे।
- पर्यावरण (संरक्षण) नियम, 1986 की अनुसूची 1 में क्रम सं. 74 के टिप्पण की क्रम संख्या 2 के पैरा (ख) में "एक वर्ष" शब्दों के स्थान पर "दो वर्ष चार मास और सात दिन" शब्द रखे जाएंगे।

[फा.सं. क्यू-15017/35/2007-सीपीडब्ल्यू]

वेद प्रकाश मिश्रा, संयुक्त सचिव

टिप्पण: मूल नियम भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (I) में का.आ. 844(अ), तारीख 19 नवंबर, 1986 द्वारा प्रकाशित किए गए थे और सा.का.नि. 543 (अ), तारीख 22 जुलाई, 2009, सा.का.नि.

143(अ), तारीख 22 फरवरी, 2022 और सा.का.नि. 895(अ), तारीख 15 दिसंबर, 2023 द्वारा मंशोधित किए गए थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 22nd January, 2025

G.S.R. 70 (E).— In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. (1) These rules may be called the Environment (Protection) Amendment Rules, 2025.
- (2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in SCHEDULE-I, in Sl. No. 74, in the notes, in serial number 2, in paragraph (b) for the words "one year", the words "two year four months and seven days" shall be substituted.

[F. No. Q-15017/35/2007-CPW]

VED PRAKASH MISHRA , Jt. Secy.

Note: The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number S.O. 844(E), dated the 19th November 1986, and amended, vide notification G.S.R. 543(E), dated the 22nd July, 2009, G.S.R. 143(E), dated the 22nd February, 2022 and G.S.R. 895(E), dated the 15th December, 2023.



भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-15122023-250682
CG-DL-E-15122023-250682

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 712]

नई दिल्ली, शुक्रवार, दिसम्बर 15, 2023/अग्रहायण 24, 1945

No. 712]

NEW DELHI, FRIDAY, DECEMBER 15, 2023/AGRAHAYANA 24, 1945

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 15 दिसम्बर, 2023

सा.का.नि 895(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए पर्यावरण (संरक्षण) नियम, 1986 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :-

1. संक्षिप्त नाम और प्रारंभ—(1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) छठा संशोधन नियम, 2023 है।

(2) ये राजपत्र में उनके प्रकाशन की तारीख को प्रवृत्त होंगे।

2. पर्यावरण (संरक्षण) नियम, 1986 की अनुसूची 1 की प्रविष्टि के क्रम सं. 74 के टिप्पण सं. 2 के स्थान पर निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात् :-

“2. विद्यमान ईट भट्टे, जो जिग-जैग प्रौद्योगिकी या उध्वाकार साफ्ट का प्रयोग नहीं करते हैं या पाईप्ड प्राकृतिक गैस का निम्नलिखित अवधि के भीतर ईट बनाने के लिए ईंधन के रूप में उपयोग करते हैं :

(क) गैर प्राप्ति नगरों के दस किलोमीटर व्यास के भीतर अवस्थित भट्टों की दशा में एक वर्ष अर्थात् 23.02.2023 से ; सिवाय उनके, जो दस लाख से अधिक जनसंख्या वाले नगरों, राष्ट्रीय राजधानी राज्यक्षेत्र जिलों केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा श्रेणीकृत अत्यधिक और बहुत प्रदूषित क्षेत्रों में अवस्थित हैं ;

(ख) अन्य भट्टों की दशा में एक वर्ष अर्थात् 23.02.2024 से :

परंतु उस दशा में, जहां वायु क्वालिटी प्रबंधन आयोग/केंद्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति ने पृथक् रूप से अधिक कठोर सन्नियम/समय-सीमा जारी की है, ऐसे आदेश अभिभावी होंगे।"

[फा.सं. क्यू-15017/35/2007-सीपीडब्ल्यू]

नरेश पाल गंगवार, अपर सचिव

टिप्पण: मूल नियम भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (I) में सं. का.आ. 844(अ), तारीख 19 नवंबर, 1986 द्वारा प्रकाशित किए गए थे और उनका अंतिम संशोधन अधिसूचना सं. सा.का.नि. 414(अ), तारीख 5 जून, 2023 द्वारा किया गया था।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 15th December, 2023

G.S.R. 895(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986) the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely: -

1. **Short title and commencement.**— (1) These rules may be called the Environment (Protection) Sixth Amendment Rules, 2023.
(2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, in entry at Sl. No. 74, for note no. 2, the following entry shall be substituted, namely: -

"2. *The existing brick kilns which are not following zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making within a period of:*

(a) one year w.e.f. 23.02.2023 in case of kilns located within ten kilometers radius of non-attainment cities; except those located in million plus population cities, NCR districts, and critically & severally polluted areas as categorized by CPCB;

(b) one year w.e.f. 23.02.2024 in case of other kilns.

Provided that in case where Commission for Air Quality Management / Central Pollution Control Board / State Pollution Control Board / Pollution Control Committee has separately issued more stringent Norms/ timelines, such orders shall prevail. "

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGWAR, Addl. Secy.

Note: The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number S.O. 844 (E) dated the 19th November 1986 and last amended, vide notification number G.S.R. 414(E) dated the 05th June, 2023.



क्षेत्रीय कार्यालय

उ०प्र० प्रदूषण नियंत्रण बोर्ड

सी-ब्लाक, इन्दिरा नगर, आवास विकास कालोनी

रायबरेली-229001 (उ०प्र०)

पत्रांक-331/OA-684/2024/2025-26

दिनांक-29/7/25

सेवा में,

मैसर्स कय्यूम ईट उद्योग, (पार्टनर श्री नूर आलम)

ग्राम-आमकोल, तह०-सदर,

जनपद-सुल्तानपुर।

विषय-मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Misc application in disposed of cases no-50/2025 in O.A. no-684/2024 नसरुद्दीन बनाम स्टेट ऑफ यू०पी० में दिनांक-11.07.2025 को पारित आदेश के अनुपालन में सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषय का सन्दर्भ करने का कष्ट करें। अवगत हों कि आपका ईट उद्योग स्थल मानकों के विपरीत होने एवं ईट भट्ठे का जिग-जैग पद्धति न होने के विरुद्ध मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में Misc application in disposed of cases no-50/2025 in O.A. no-684/2024 नसरुद्दीन बनाम स्टेट ऑफ यू०पी० योजित है। जिसमें अग्रिम सुनवाई तिथि दिनांक-28.08.2025 नियत है। कृपया सूच्य हो कि इस कार्यालय के निरीक्षण दिनांक-17.06.2025 के दौरान आपका ईट भट्ठा जिग-जैग पद्धति में परिवर्तित नहीं पाया गया। ईट भट्ठों को जिग-जैग पद्धति में परिवर्तित करने के क्रम में अवगत कराना है कि नॉन अटेनमेन्ट शहरों के 10 किमी० की परिधि में स्थित ईट भट्ठों, राष्ट्रीय राजधानी क्षेत्र एवं क्रिटिकली प्रदूषित क्षेत्रों को छोड़कर अन्य क्षेत्रों के लिए पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा जारी अधिसूचना संख्या-जी०एस०आर० 70 (ई) दिनांक-22.01.2025 के माध्यम से ईट भट्ठों को जिग-जैग पद्धति में परिवर्तित करने की समय सीमा दिनांक-30.06.2026 तक बढ़ायी गयी है।

उक्त के दृष्टिगत आपको निर्देशित किया जाता है कि उक्त ईट भट्ठे को जिग-जैग पद्धति में परिवर्तित कर ही संचालन किया जाना सुनिश्चित करें तथा कृत कार्यवाही की अनुपालन आख्या पत्र प्राप्ति के एक सप्ताह के अन्दर इस कार्यालय में प्रेषित करना सुनिश्चित करें। अन्यथा की दशा में ईट उद्योग निर्गत सहमति (जल/वायु) आदेश दिनांक-23.09.2024 को प्रतिसंहारित (रिवोक) करते हुए पर्यावरणीय अधिनियमों के अन्तर्गत नियमानुसार कार्यवाही प्रारम्भ कर दी जाएगी। जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।

भवदीय,

(प्रदीप कुमार विश्वकर्मा)
क्षेत्रीय अधिकारी

प्रतिलिपि:- निम्न लिखित को सचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी महोदय, जनपद-सुल्तानपुर।
2. मुख्य पर्यावरण अधिकारी (वृत्त-5), उ०प्र० प्रदूषण नियन्त्रण बोर्ड, लखनऊ।
3. मुख्य विधि अधिकारी, उ०प्र० प्रदूषण नियन्त्रण बोर्ड, लखनऊ।

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29/07/25

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29/7/25